

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 01

Excise Appeal No. 85087 of 2016

(Arising out of Order-in-Appeal No. PUN-SVTAX-000-AAP-132-15-16 dated 19th October, 2015 passed by Commissioner of Service Tax (Appeals), Pune)

Shogini Technoarts Pvt. Ltd.

755,756, Khed – Shivapur, Tal. Haveli
Dist. – Pune.

.....Appellant

VERSUS

**Commissioner of Customs
Excise And Service Tax-
Pune-III,**

ICE House 41-A Sasson Road, Opposite
Wadia college Pune – 411 001.

.....Respondent

Appearance:

Shri M.P. Joshi, Advocate for the Appellant

Shri Rajiv Ranjan, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85724/2024

Date of Hearing: 25.07.2024

Date of Decision: 25.07.2024

PER : S. K. MOHANTY

When the matter was called for hearing today, learned Advocate for the appellant submitted that the appellant has opted under the SABKA

VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also issued with the SVLDRS-4 Certificate. Since, the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

(S. K. Mohanty)
Member(Judicial)

(P. Anjani Kumar)
Member (Technical)